

LAW-Powr/28/2022-10-Law, Justice and Parliamentary Affairs

I/275359/2023

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Srinagar/Jammu

**Notification**

Jammu, the <sup>13<sup>th</sup></sup> of Sept, 2023

**S.O 482** In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr. Zulfkar Ali, Election Naib Tehsildar, Poonch to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Poonch.

**By Order of the Government of Jammu and Kashmir.**

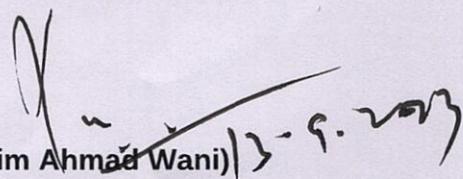
**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

No.Law/Powr/28/2022-10

Dated: - <sup>13</sup> - 09-2023

**Copy to the:-**

- 1 Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2 Divisional Commissioner Jammu.
- 3 Secretary to Government, Revenue Department
- 4 District Magistrate, Poonch. This is with reference to letter No. <sup>3</sup> **DCPI/JC/PA/1959-61** dated 11-09 2023.
- 5 General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6 Concerned Officer.
- 7 SO section, Department of Law, Justice and Parliamentary Affairs.
- 8 Incharge Website

  
**(Shamim Ahmad Wani)** <sup>13-9-2023</sup>  
**Senior Law Officer**

**Department of Law, Justice and P.A**

